

(11) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) G.S.R. 1293 published in Gazette of India, dated the 2nd September, 1967, containing corrigendum to G.S.R. 1174 published in Gazette of India, dated the 5th August, 1967.

(ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1967, published in Notification No. G.S.R. 1345 in Gazette of India, dated the 9th September, 1967.

(iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1967, published in Notification No. G.S.R. 1406 in Gazette of India, dated the 16th September, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1967, published in Notification No. G.S.R. 1407 in Gazette of India, dated the 16th September, 1967.

(v) G.S.R. 1409 published in Gazette of India, dated the 16th September, 1967 containing corrigendum to G.S.R. 1173 published in Gazette of India, dated the 5th August, 1967. [*Placed in Library, see No. LT-1582/67.*]

(12) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excise (Twenty-first Amendment) Rules, 1967, published in Notification No. G.S.R. 1276 in Gazette of India, dated the 26th August, 1967.

(ii) The Central Excise (Twenty-second Amendment) Rules, 1967, published in Notification

No. G.S.R. 1464 in Gazette of India, dated the 30th September, 1967. [*Placed in Library, see No. LT-1583/67.*]

INDIAN ELECTRICITY (AMENDMENT) RULES, 1967

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Indian Electricity (Amendment) Rules, 1967, published in Notification No. G.S.R. 1254 in Gazette of India, dated the 26th August, 1967, under sub-section (3) of section 38 of the Indian Electricity Act, 1910. [*Placed in Library, see No. LT-1571/67.*]

COFFEE (FIFTH AMENDMENT) RULES 1967 & NOTIFICATION UNDER SECTION 14 OF THE FORWARD CONTRACTS (REGULATION) ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHRI): I beg to lay on the Table—

(i) A copy of the Coffee (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1515 in Gazette of India, dated the 14th October, 1967, under sub-section (3) of section 48 of the Coffee Act, 1942. [*Placed in Library, see No. LT-1584/67.*]

(ii) A copy of Notification No. S.O. 3961 published in Gazette of India, dated the 2nd November, 1967, issued under section 14 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library, see No. LT-1585/67.*]

12.18 HRS.

PUBLIC ACCOUNTS COMMITTEE SIXTH, SEVENTH AND TENTH REPORTS

SHRI M. R. MASANI (Rajkot): I present the following Reports of the Public Accounts Committee :—

(1) The Sixth Report on Action taken by Government on the recommendations of the Committee contained in their Forty-third and Sixty-sixth